

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No.858 of 2020**

Mamta Devi @ Davi ..... **Petitioner**

**Versus**

1. The State of Jharkhand  
2. Rupesh Chandra ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. A. K. Chaturvedi, Advocate  
For the State : Mr. Rajneesh Vardhan, A.P.P

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**04/Dated: 26<sup>th</sup> March, 2021**

**I.A. No.1485 of 2021**

1. This interlocutory application has been filed with a prayer that the petitioner may be exempted from surrendering in the court below and from filing the surrender certificate, in terms of Rule 159 of the High Court of Jharkhand Rules, 2001.
2. Learned A.P.P. is present.
3. Heard. If the petitioner deposits a bank draft of Rs.2,00,000/- (Rupees two lakhs) drawn in favour of O.P. No.02, in the court below, by 10.05.2021, then she shall be exempted from surrendering in the court below and from filing the surrender certificate.
4. I.A. No.1485 of 2021 stands disposed off.

**Cr. Revision No.858 of 2020**

1. Learned counsel for the petitioner shall file the requisites of notice under registered cover with A/D as well as under ordinary process, for service upon O.P. No.02, at the earliest.
2. Office to list the revision on **11.05.2021.**

**(AMITAV K. GUPTA, J.)**

Chandan/-